

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:3952

ANSWERED ON:18.02.2014

MEASURES TO STOP COAL THEFT

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Will the Minister of COAL be pleased to state:

- (a) the details of the value and quantity of coal which had been stolen at the time of transit of coal during each of the last three years and the current year;
- (b) whether the Government is aware that the actual number of cases of coal theft are underreported resulting in revenue loss to the Government exchequer;
- (c) if so, the measures being taken by the Government to ensure that the coal theft cases are minimized and all cases of coal theft are reported without fail or undue delay;
- (d) whether the Government is also involving the State Government to crack down on the coal theft cases; and
- (e) if, so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) to (e) Coal India Limited is selling coal on "FOR"(Free on Road/Rail) basis at railway sidings & road-sale points and the choice of mode of transport as well as responsibility for coal transportation is that of the purchaser.

Theft/pilferage of coal is carried out stealthily and clandestinely. As such, it is not possible to specify the exact quantum of coal stolen and losses incurred on account of theft/pilferage of coal.

However, as per raids conducted by security personnel as well as joint raids with the law and order authorities of the concerned State Governments, the approximate quantity, value of Coal and the First Information Reports (FIRs) lodged during the last three years and the current year (Upto September 2013) in Coal India Limited, are as under:

Year	Quantity Recovered(Te) (Rs. Lakh)	Approx. Value	FIRs lodged
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2010-11	20660.04	327.70	167
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2011-12	14918.57	316.32	125
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2012-13	15367.87	315.67	153
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2013-14 (Upto September 2013) (Provisional)	7766.62	271.37	40
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To prevent theft/pilferage, the Government/coal companies have taken various steps which include;

- (i) Establishment of Check Posts at the vulnerable points.
- (ii) Fencing, lighting arrangements and deployment of armed guards round the clock around the coal dumping yard and railway sidings.
- (iii) Regular patrolling is conducted in and around the mine including OB dumps and at Railway sidings.
- (v) Interaction and liaison with State/ District officials at regular intervals and holding meeting with Administration at frequent intervals.
- (vi) Issue of Challans for coal transportation by trucks outside the district after fixing hologram and putting signatures of authorized officials of Central Industrial Security Force (CISF) to check pilferage.
- (vii) Lodging of FIRs by the Management of the collieries and CISF with local Police Station against the pilferage/theft of coal.
- (viii) Filling/dozing/sealing/blasting of the old/abandoned exposed coalfaces in phased manner.
- (ix) GPS(Global Positioning Satellite) based truck transportation of coal.
- (x) Installation of electronic weighbridges, etc.